

## PAPERS LAID ON THE TABLE

**Annual Report, Audited Accounts and Review on the Working of the Indian Statistical Institute, Calcutta/or 1991-92 and Statement Showing reasons for delay in laying these Papers**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHARGOMANGO): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-3604/93]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT: (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASHNIK) : On behalf of Shri G. Venkat Swamy, I beg to lay on the Table a copy of each of the following papers (Hindi and English versions) under subsection(1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the North East-

ern Handicrafts and Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1991-92.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3605/93]

**Review of the working of Annual Report and Audited Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for 1991-92 etc. etc.**

- (b) (i) Review by the Government on the working of the Central Cottage Industries Cooperation of India Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, new Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT 3606/93]

- (c) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor

[Sh. Mukul Balkrishna Washnik]

General thereon. Placed in Library. See No LT 3607/93]

**Review on the working of and Annual Report, Audited Accounts of the Electronics Corporation of India Limited, Hyderabad and comments of C & AG thereon and statement showing reasons for delay in laying these papers etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On behalf of Shri Bhuvnesh Chaturvedi, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 619 A of the Companies Act, 1956-

- (i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1991-92.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 3608/93]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear

Physics, Calcutta, for the year 1991-92 alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1991-92.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3609/93]

Review on the working of Annual Report and Audited Accounts of Hindustan Insecticides Limited, New Delhi for 1991-92 and Statement showing reasons for delay in laying these papers, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On behalf of Shri Eduardo Falerio, I beg to lay on the Table-

- (1) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 3610/93]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1991-92 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1991-92.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 3611/93]

**Notification under Income Tax Act, 1961 and Supreme Court Judges (Condition of Service ) Act, 1958**

THE MINISTER OF STATE IN THE MINISTRY OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table:-

(1) A copy of the Income-tax (Appellate Tribunal) Rules, 1963 (Hindi and English versions) published in Notification No. 1-AT/63 in Gazette of India dated the 18th May, 1963 issued under sub-section (5) of section 255 of the Income Tax Act, 1961. [Placed in Library. See

LT-3612/93]

(2) A copy of the Supreme Court Judge (Second Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. C.S.R. 779(E) in Gazette of India dated the 25th September, 1992 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library See No. LT -3613/93]

**Review of the working of, Annual Report and Audited Accounts of the Bharat Udyog Nigam Limited and its subsidiaries, Calcutta, for 1991-92 and statement showing reasons for delay in laying these papers, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding review by the Government on the working of the Bharat Bhari Udyog Nigam Limited and its subsidiaries, Calcutta, for the year 1991-92.

(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited and its subsidiaries, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English

[Sh. Krishna Sahi]

versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-3614/93]

- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (No. 5 of 1992) (Commercial)-Bum Standard Company Limited under Article 151 (1) of the Constitution. [Placed in Library. See No. LT-3615/93]

#### **Notifications under All India Services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): On behalf of SHRIMATI MARGARET ALVA, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All India Services Act, 1951:-
- (i) G.S.R. 587 published in Gazette of India dated the 26th December, 1992 containing corrigendum to the Notification No. G.S.R. 716 dated the 1st December, 1990.
- (ii) G.S.R. 19 published in Gazette of India dated the 9th January, 1993 containing corrigendum to the Notifica-

tion No. G.S.R. 198 dated the 9th May, 1992.

- (iii) G.S.R. 20 published in Gazette of India dated the 9th January, 1993 containing corrigendum to the Notification No. G.S.R. 199 dated the 9th May, 1992. [Placed in Library. See No. LT. 3616/93]
- (2) A copy each of the following Notifications (Hindi and English versions) under article 320 (5) of the Constitution read with the clause (c) (iv) of the proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh:-
- (i) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Tenth Amendment) Regulations, 1990 published in Notification No. 13/2/90-Karmik-I in Uttar Pradesh Gazette dated the 5th May, 1992.
- (ii) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Eleventh Amendment) Regulations, 1992 published in Notification No. 13/19/91KA-1-1992 in Uttar Pradesh Gazette dated the 22nd July 1992.
- (iii) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Twelfth Amendment) Regulations, 1992 published in Notification No. 13/2/90-Karmik-I in Uttar Pradesh Gazette dated the 22nd July, 1992. [Placed in Library. See No. LT-3617/93]